

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 21.08.2008**

The Meeting No. 21/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 21.08.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No. | Name of the representatives & their designation | Department |
|---------|-------------------------------------------------|------------|
| 1.      | Sh. Shaish Kumar, Industrial Advisor            | DIPP       |
| 2.      | Sh. Ashok Kumar, Arora, Dy.DGFT                 | DGFT       |
| 3.      | Sh. Kuldeep Singh, Asstt. Director              | DC (MSME)  |
| 4.      | Sh. Pradip Kumar, F.T.D.O                       | DGFT       |

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 21/84-ALC3/2008 **MEETING DATE** : 21.08.2008

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| 1 | <b>Case No.:1/5/84-ALC3/2008</b>                                                                                   | Party Name:CELEBRITY FASHIONS PVT. LTD. | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/84/050/00071/AM09/                                                                                     | RLA File :04/24/040/00072/AM05/         | Lic.No/Date:0410058281<br>14.06.2004       | Defer<br>Date:02.10.2008          |
|   | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that |                                         |                                            |                                   |

information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008.

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| 2 | <b>Case No.:2/5/84-ALC3/2008</b>                                                                                                                                                                                                                                                                               | Party Name:CELEBRITY FASHIONS PVT. LTD. | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|   | HQ File :01/84/050/00072/AM09/                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00073/AM05/         | Lic.No/Date:0410058288<br>14.06.2004       | Defer<br>Date:02.10.2008 |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                         |                                            |                          |

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| 3 | <b>Case No.:3/5/84-ALC3/2008</b>                                                                                                                                                                                                                                                                               | Party Name:CELEBRITY FASHIONS PVT. LTD. | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|   | HQ File :01/84/050/00073/AM09/                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00074/AM05/         | Lic.No/Date:0410058290<br>14.06.2004       | Defer Date<br>02.10.2008 |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                         |                                            |                          |

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| 4 | <b>Case No.:4/5/84-ALC3/2008</b>                                                                                                                                                                                                                                                                               | Party Name:ROVERCO APPAREL COMPANY PVT LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|   | HQ File :01/84/050/00074/AM09/                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00084/AM05/            | Lic.No/Date:0410058443<br>16.06.2004       | Defer<br>Date:02.10.2008 |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                            |                                            |                          |

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|  | <b>Case No.:5/5/84-ALC3/2008</b> | Party Name:ROVERCO APPAREL COMPANY PVT LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b> |
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| 5 | HQ File :01/84/050/00075/AM09/                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00085/AM05/ | Lic.No/Date:0410058444<br>16.06.2004 | Defer<br>Date:02.10.2008 |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                 |                                      |                          |

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| 6                                                                                                                                                                                                                                                                                                              | <b>Case No.:6/5/84-ALC3/2008</b> | Party Name:NIYAZ APPARELS       | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|                                                                                                                                                                                                                                                                                                                | HQ File :01/84/050/00076/AM09/   | RLA File :04/24/040/00080/AM05/ | Lic.No/Date:0410058844<br>24.06.2004       | Defer<br>Date:02.10.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                  |                                 |                                            |                          |

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| 7                                                                                                                                                                                                                                                                                                              | <b>Case No.:7/5/84-ALC3/2008</b> | Party Name:NIYAZ APPARELS       | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|                                                                                                                                                                                                                                                                                                                | HQ File :01/84/050/00077/AM09/   | RLA File :04/24/040/00083/AM05/ | Lic.No/Date:0410059052<br>29.06.2004       | Defer<br>Date:02.10.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                  |                                 |                                            |                          |

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| 8                                                                                                           | <b>Case No.:8/5/84-ALC3/2008</b> | Party Name:NIYAZ APPARELS       | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|                                                                                                             | HQ File :01/84/050/00078/AM09/   | RLA File :04/24/040/00106/AM05/ | Lic.No/Date:0410060366<br>21.07.2004       | Defer<br>Date:02.10.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that |                                  |                                 |                                            |                          |

information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008.

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| 9 | <b>Case No.:22/5/84-ALC3/2008</b>                                                                                                                                                                                                                                                                              | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status : Deferred</b> |
|   | HQ File :01/84/050/00092/AM09/                                                                                                                                                                                                                                                                                 | RLA File :35/24/040/00064/AM07/    | Lic.No/Date:3510020622<br>14.03.2007       | Defer Date:02.10.2008    |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information regarding status of this case called for from R.A concerned as well as firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 02.10.2008. |                                    |                                            |                          |

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| 10 | <b>Case No.:8/8/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                       | Party Name:SHILPA LEATHERS     | Meet No/Date:21/84-ALC3/2008<br>21.08.2008           | <b>Status : Approved</b> |
|    | HQ File :01/84/050/00109/AM09/                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00848/AM08 | Lic.No/Date:0710056640<br>27.03.2008                 |                          |
|    | Decision: The Committee considered the case as per agenda and observed that export product is 4350 Pairs and import items sought against this appears to be reasonable. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - |                                |                                                      |                          |
|    | Export Product                                                                                                                                                                                                                                                                                                                                                         | Export Qty.                    | Import Item                                          | Qty. allowed             |
|    | Industrial Leather                                                                                                                                                                                                                                                                                                                                                     | 4350 Pairs                     | 1) Synthetic knitted gloves<br>(Art: 2741547, 13386, | 1) 2000 Pair             |

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|                                                                                                    | Gloves | 13553)<br>2) Synthetic knitted gloves<br>(Art: 2741541, 13386, 13553)<br>3) Orange fabric, Gewebe-19 STIHL (Art:2794800)<br>4) Stickers<br>5) Membrane (Porelle – Polypropylene) | 2) 650 Pair<br>3) 150 Sq mtrs.<br>4) 3400 Sets<br>5) 1700 Pairs |  |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. |        |                                                                                                                                                                                  |                                                                 |  |

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| 11                                                                                                                                                  | Case No.:6/12/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                    | Party Name:TOP STITCH APPARELS<br>PVT LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | Status : Approved |
|                                                                                                                                                     | HQ File :01/80/050/00372/AM09/                                                                                                                                                                                                                                                                                                                                | RLA File :07/24/040/00013/AM09/           | Lic.No/Date:0710057041<br>22.04.2008       |                   |
|                                                                                                                                                     | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/22/2008-09/Hosy. dated 27.06.2008 as detailed below: - |                                           |                                            |                   |
|                                                                                                                                                     | Export Product                                                                                                                                                                                                                                                                                                                                                | Import Item                               | Qty. allowed                               |                   |
|                                                                                                                                                     | 100% cotton Men's Half Sleeve Shirt<br>(Style No. M147)                                                                                                                                                                                                                                                                                                       | 100% cotton fabric, GSM-110+/-10%         | 2.53 Sq mtrs/Pc                            |                   |
| The GSM should match in both import & export.<br>The R.A shall be advised to take necessary action subject to compliance of other usual conditions. |                                                                                                                                                                                                                                                                                                                                                               |                                           |                                            |                   |

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| Case No.:6/12/84-ALC3/2008 | Partv Name:SCORPIOS APPARELS | Meet No/Date:21/84-ALC3/2008 | Status : |
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| HQ File :01/84/050/00151/AM09/                                                                                                                                                                                                                                                                                                                                | RLA File :05/24/040/00122/AM09/                                      | Lic.No/Date:0510221889<br>10.06.2008 |          |
| Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/32/2008-09/Hosy. dated 20.08.2008 as detailed below: - |                                                                      |                                      |          |
| Export Product                                                                                                                                                                                                                                                                                                                                                | Import Item                                                          | Qty. allowed                         |          |
| Ladies other outer garments (Top) made of 43% Viscose 40% Wool and 17% Polyamide Knitted fabric. (Style No. 38453)                                                                                                                                                                                                                                            | 43% Viscose 40% Wool and 17% Polyamide Knitted fabric, GSM-200+/-10% | 3.54 Sq mtrs/Pc                      |          |
| Ladies other outer garments (Top) made of 43% Viscose 40% Wool and 17% Polyamide Knitted fabric. (Style No. 38597)                                                                                                                                                                                                                                            | 43% Viscose 40% Wool and 17% Polyamide Knitted fabric, GSM-200+/-10% | 2.43 Sq mtrs/Pc                      |          |
| The GSM should match in both import & export.<br>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.                                                                                                                                                                                                           |                                                                      |                                      |          |

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| 13 | <b>Case No.:2/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:CELEBRITY FASHIONS LTD., | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Rejected</b> |
|    | HQ File :01/84/050/00175/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00081/AM09/     | Lic.No/Date:0410096808<br>26.06.2008       |                         |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given only sketch in this case. They have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> |                                     |                                            |                         |

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| 14 | <b>Case No.:3/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Rejected</b> |
|    | HQ File :01/84/050/00176/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :35/24/040/00022/AM09/    | Lic.No/Date:3510024087<br>27.06.2008       |                         |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> |                                    |                                            |                         |

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| 15 | <b>Case No.:4/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                  | Party Name:CHELSEA MILLS        | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>   |
|    | HQ File :01/84/050/00177/AM09/                                                                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00212/AM09/ | Lic.No/Date:0510222991<br>27.06.2008       | Defer Date:<br>18.09.2008 |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case copy of application alongwith CAD/CAM/Laymarker/Measurement have not been received. It was therefore, decided to call the same from R.A concerned as well as firm and defer the case for re-listing on 18.09.2008.</p> |                                 |                                            |                           |

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| 16 | <b>Case No.:5/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                  | Party Name:FASHION ACCESSORIES  | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b> |
|    | HQ File :01/84/050/00178/AM09/                                                                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00182/AM09/ | Lic.No/Date:0510222993<br>27.06.2008       | Defer Date18.09.2008    |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case copy of application alongwith CAD/CAM/Laymarker/Measurement have not been received. It was therefore, decided to call the same from R.A concerned as well as firm and defer the case for re-listing on 18.09.2008.</p> |                                 |                                            |                         |

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| 17 | <b>Case No.:7/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                                  | Party Name:EAST END SILKS (P) LIMITED | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Rejected</b> |
|    | HQ File :01/84/050/00180/AM09/                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00046/AM09/       | Lic.No/Date:0210114297<br>30.06.2008       |                         |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to furnish the information/documents called for by DGFT vide their letter dated 11.08.2008. In view of this, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> |                                       |                                            |                         |

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| 18 | <b>Case No.:8/15/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Rejected</b> |
|    | HQ File :01/84/050/00181/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :05/24/040/00224/AM09/    | Lic.No/Date:0510223091<br>01.07.2008       |                         |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor size-wise Measurement in this case, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> |                                    |                                            |                         |

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|  | <b>Case No.:4/17/84-ALC3/2008</b> | Party Name:SUBBAROW APPARELS, | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b> |
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| 19                                                                                                                                                                                                                                                     | HQ File :01/84/050/00190/AM09/ | RLA File :04/24/040/00094/AM09/ | Lic.No/Date:0410097036<br>08.07.2008 | Defer Date:<br>18.09.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.09.2008. |                                |                                 |                                      |                           |

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| 20                                                                                                                                                                                                                                                     | <b>Case No.:12/17/84-ALC3/2008</b> | Party Name:SCOTTS GARMENTS LIMITED, | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                        | HQ File :01/84/050/00198/AM09/     | RLA File :07/24/040/00172/AM09/     | Lic.No/Date:0710058558<br>15.07.2008       | Defer Date:<br>18.09.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.09.2008. |                                    |                                     |                                            |                           |

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| 21                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:1/21/84-ALC3/2008</b> | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/84/050/00248/AM09/    | RLA File :35/24/040/00032/AM09/          | Lic.No/Date:3510024386<br>06.08.2008       | Defer Date:18.09.2008   |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -<br>(i) Name & Technical specification of Lubricating agent;<br>(ii) Catalogue of Lubricating agent;<br><br>The case stands deferred for re-listing on 18.09.2008. |                                   |                                          |                                            |                         |

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| 22 | Case No.:2/21/84-ALC3/2008                                                                                                                                                                                                                                                                    | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:21/84-ALC3/2008<br>21.08.2008                                                             | Status:<br>Approved              |
|    | HQ File :01/84/050/00249/AM09/                                                                                                                                                                                                                                                                | RLA File :02/24/040/00123/AM09/        | Lic.No/Date:0210115767<br>06.08.2008                                                                   |                                  |
|    | Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on both the items of import as detailed below: - |                                        |                                                                                                        |                                  |
|    | Export item                                                                                                                                                                                                                                                                                   | Export Qty.                            | Import Item                                                                                            | Qty. allowed                     |
|    | Blended yarn containing wool and FR Viscose (Grey/Dyed), Wool-3500 Kgs, FR Viscose-3500 Kgs 18NM to 84 NM                                                                                                                                                                                     | 7000 Kgs                               | 1) Wool Tops dyed/undyed below 32 Micron<br><br>2) FR Viscose Tops lenzing FR Tops, 3.3 DTEX/75+ 90 MM | 1) 3675 Kgs.<br><br>2) 3675 Kgs. |
|    | The R.A shall be advised to take necessary action subject to compliance of other usual conditions.                                                                                                                                                                                            |                                        |                                                                                                        |                                  |

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| Case No.:3/21/84-ALC3/2008     | Party Name:RICHA & CO           | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | Status: Rejected |
| HO File :01/84/050/00250/AM09/ | RLA File :05/24/040/00301/AM09/ | Lic.No/Date:0510225076                     |                  |

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| 23 | <div data-bbox="1344 39 1848 87" data-label="Page-Header">07.08.2008</div> <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> |
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| Case No.:4/21/84-ALC3/2008                                                                                                                                                                                                                                              | Party Name:GOPAL CLOTHING CO P LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008               | Status : Approved |
| HQ File :01/84/050/00251/AM09/                                                                                                                                                                                                                                          | RLA File :05/24/040/00302/AM09/    | Lic.No/Date:0510225078<br>07.08.2008                     |                   |
| Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-196 as detailed below: - |                                    |                                                          |                   |
| Export item                                                                                                                                                                                                                                                             | Export Qty.                        | Import Item                                              | Qty. allowed      |
| Ladies jacket                                                                                                                                                                                                                                                           | 5432 Pcs                           | 98% cotton 2% Lycra woven ladies jacket, GSM –258 +/-10% | 2.20 Sq mtrs/Pc   |
| The GSM should match in both import & export.                                                                                                                                                                                                                           |                                    |                                                          |                   |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions.                                                                                                                                                                      |                                    |                                                          |                   |

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|  | <b>Case No.:5/21/84-ALC3/2008</b> | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Approved</b> |
|  | HO File :01/84/050/00252/AM09/    | RLA File :02/24/040/00127/AM09/        | Lic.No/Date:0210115835                     |                         |

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|----------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------|-------------------------------------|--------------|
| 25                                                                                                 |                                                                                                                                                                                                                                                                                   |             | 07.08.2008                          |              |
|                                                                                                    | Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: - |             |                                     |              |
|                                                                                                    | Export item                                                                                                                                                                                                                                                                       | Export Qty. | Import Item                         | Qty. allowed |
|                                                                                                    | 100% Flax/Linen Yarn Auto cone spliced                                                                                                                                                                                                                                            | 6000 Kgs    | 100% Flax/Linen Yarn upto 80 LEA/NM | 6120 Kgs.    |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. |                                                                                                                                                                                                                                                                                   |             |                                     |              |

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| 26 | <b>Case No.:6/21/84-ALC3/2008</b>                                                                                                                                                                                                                                                                 | Party Name:RR LEATHER PRODUCTS PVT. LTD., | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>   |
|    | HQ File :01/84/050/00253/AM09/                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00123/AM09/           | Lic.No/Date:0410097813<br>07.08.2008       | Defer Date:<br>18.09.2008 |
|    | Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 18.09.2008. |                                           |                                            |                           |
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| 27 | <b>Case No.:7/21/84-ALC3/2008</b>                                                                                                                                                                                                                               | Party Name:AKSHAY APPARELS      | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | <b>Status: Deferred</b>  |
|    | HQ File :01/84/050/00254/AM09/                                                                                                                                                                                                                                  | RLA File :05/24/040/00319/AM09/ | Lic.No/Date:0510225346<br>11.08.2008       | Defer<br>Date:18.09.2008 |
|    | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to await the same and defer the case for re-listing on 18.09.2008. |                                 |                                            |                          |
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| 28 | Case No.:8/21/84-ALC3/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:REFLEXIONS NARAYANI<br>IMPEX PVT. LTD | Meet No/Date:21/84-ALC3/2008<br>21.08.2008 | Status: Deferred          |
|    | HQ File :01/84/050/00255/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :02/24/040/00122/AM09/                  | Lic.No/Date:0210115958<br>11.08.2008       | Defer Date:<br>18.09.2008 |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> <li>(i) The detail specification including sketch and design of each export product indicating dimension, size of the product and net content of each of the import item;</li> <li>(ii) The complete nomenclature with specification of each import items proposed to be imported duty free;</li> <li>(iii) The manufacturing process of each export product indicating wastage or raw material at each stage of process;</li> <li>(iv) Production of the export product vis-a-vis consumption of all the raw materials duly endorsed by concerned Central Excise Range.</li> </ul> <p>The case stands deferred for re-listing on 18.09.2008.</p> |                                                  |                                            |                           |

### Manually generated agenda cases

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| Case No. 263                                                                                                                                   | M/s SRF Ltd. Chennai         |
| NC21/09 dt. 21.08.2008                                                                                                                         | F.NO.1/84/50/108/AM09 -DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0410094885 dt. 28.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |                              |

Decision: The Committee considered the case as per agenda and observed that NC has already cleared this case in its meeting held on 22.05.2008. Now, firm have requested for enhancement in the Qty. allowed. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that the Qty. allowed by NC is adequate and there is no justification for enhancement. Hence, decided to maintain status quo in this

case.

Firm may be informed accordingly.

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| Case No. 264                                                                                                                                  | M/s RSWM Ltd. Bangalore       |
| NC21/09 dt. 21.08.2008                                                                                                                        | F.NO.1/84/162/636/AM08 -DES-V |
| Re-fixation of input output norms in respect of Advance Authorization No. 0710052888 dt. 14.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |                               |

Decision: The Committee considered the case as per agenda and observed that NC has already cleared this case in its meeting held on 22.11.2007 as per recommendations of TC, Mumbai. Now, firm have requested for enhancement in the Qty. allowed. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that the Qty. allowed by NC is adequate. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

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| Case No. 265                                                                                                                                   | M/s Skyline exports, Coimbatore |
| NC21/09 dt. 21.08.2008                                                                                                                         | F.NO.1/84/50/394/AM08 -DES-V    |
| Ratification of input output norms in respect of Advance Authorization No. 3210037486 dt. 17.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |                                 |

Decision: The Committee considered the case as per agenda alongwith reply submitted by the firm and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs as applied by the firm. The width of Labels and Tape should be as detailed below in this case: -

**Width of Labels: Washcare – 1”**

**Width of Tape: ½”**

**Front Inset – 3 ½ “**

**Back Insert - 3 ½ “**

**Logo label – 1 ½ “**

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may monitor the case by imposing the above width of Labels and Tape.

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| Case No. 266                                                                                                                                 | M/s Textrade International (P) Ltd., Mumbai |
| NC21/09 dt. 21.08.2008                                                                                                                       | F.NO.1/84/50/440/AM08 -DES-V                |
| Refixation of input output norms in respect of Advance Authorization No. 0310350200 dt. 04.10.2005 – under Para 4.7 of HBP (Vol1) 2004-2009. |                                             |

Decision: The Committee considered the case as per agenda and observed that NC has already cleared this case in its meeting held on 27.07.2006 with the width of the fabric- 60-white. Now, firm have requested for amendment in the minutes of NC since, the width of fabric against the subject A/A has been amended from 60” to 90”. In view of this, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the change of width from 60” to 90” in this case subject to condition that weight of import item allowed in Kg by NC (earlier ALC) in its meeting held on 27.07.2006 should not be changed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 267                                                                                                                                   | M/s Styles Baggage Pvt. Ltd., Mumbai |
| NC21/09 dt. 21.08.2008                                                                                                                         | F.NO.1/84/50/53/AM09 -DES-V          |
| Ratification of input output norms in respect of Advance Authorization No. 0310465794 dt. 19.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |                                      |

Decision: The Committee considered the case as per agenda alongwith relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import with 1% wastage with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 268                                                                                                                                   | M/s Shiny Knitwear, Tirupur |
| NC21/09 dt. 21.08.2008                                                                                                                         | F.NO.1/84/50/55/AM09 -DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 3210037641 dt. 10.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |                             |

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that the drawing submitted by firm reveals that export product is Half sleeve shirt whereas in the application firm have mentioned the

same T-shirt. Besides, firm have not given the printing area & design for printing of export product (size-wise). In view of this Committee decided to maintain its earlier decision of rejection in this case. R.A may be advised not to issue further A/A for import of Printing of Ink under Para 4.7.

Firm may be informed accordingly.

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| Case No. 269                                                                                                                                   | M/s SRV Knit Tech Pvt. Ltd., Bangalore |
| NC21/09 dt. 21.08.2008                                                                                                                         | F.NO.1/84/162/637/AM08 -DES-V          |
| Ratification of input output norms in respect of Advance Authorization No. 0710052947 dt. 20.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |                                        |

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that the details submitted by firm do not mention the weight of inner, outer and hood, hence does not lead to any conclusion. Further, weight of each garment and total weight of export product are also not given, in absence of which it is not possible to compute the requirement of inputs. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

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|-----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|
| Case No. 270                                                                                                                                  | M/s Scorpions Apparel Pvt. Ltd., Faridabad |
| NC21/09 dt. 21.08.2008                                                                                                                        | F.NO.1/84/162/290/AM08 -DES-V              |
| Ratification of input output norms in respect of Advance Authorization No. 0510203032 dt. 27.04.2007– under Para 4.7 of HBP (Vol1) 2004-2009. |                                            |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37(5)/40/2007-08/Hosy. dated 20.08.2008 as detailed below: -

| Export Product                                                                                            | Import Item                                                  | Qty. allowed     |
|-----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------|------------------|
| Ladies other outer garments (Top) made of 90% wool voile and 10% Polyamide woven fabric (Style No. 37335) | 90% wool voile and 10% Polyamide woven fabric, GSM-100+/-10% | 3.21 Sq mtrs./Pc |

|                                                                                                           |                                                                      |                  |
|-----------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------|------------------|
| Ladies jacket made of 43% viscose 40% wool and 17% Polyamide knitted fabric (Style No. 37337)             | 43% viscose 40% wool and 17% Polyamide knitted fabric, GSM-200+/-10% | 3.19 Sq mtrs./Pc |
| Ladies other outer garments (Top) made of 90% wool voile and 10% Polyamide woven fabric (Style No. 37352) | 90% wool voile and 10% Polyamide woven fabric, GSM-100+/-10%         | 2.46 Sq mtrs./Pc |
| Ladies other outer garments (Top) made of 90% wool voile and 10% Polyamide woven fabric (Style No. 37353) | 90% wool voile and 10% Polyamide woven fabric, GSM-100+/-10%         | 3.39 Sq mtrs./Pc |
| Ladies other outer garments (Top) made of 90% wool voile and 10% Polyamide woven fabric (Style No. 37382) | 90% wool voile and 10% Polyamide woven fabric, GSM-100+/-10%         | 3.58 Sq mtrs./Pc |

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|-----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|
| Case No. 271                                                                                                                                  | M/s Scorpions Apparel Pvt. Ltd., Faridabad |
| NC21/09 dt. 21.08.2008                                                                                                                        | F.NO.1/84/162/969/AM08 -DES-V              |
| Ratification of input output norms in respect of Advance Authorization No. 0510209749 dt. 28.09.2007– under Para 4.7 of HBP (Vol1) 2004-2009. |                                            |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.09.2008.

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|------------------------|-----------------------------------------------|
| Case No. 272           | M/s Vanasthali Textile Industries Ltd., Alwar |
| NC21/09 dt. 21.08.2008 | F.NO.1/84/162/1038/AM08 -DES-V                |

Ratification of input output norms in respect of Advance Authorization No. 0510212555 dt. 26.11.2007– under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC cleared this case in its meeting held on 21.02.2008 by allowing only import item No.1 i.e 100% cotton yarn. The items on import from S.No. 2 to 5 were not allowed. It was also observed that firm's reply does not pertain to the items of import, which were not allowed i.e Hydrogen Peroxide, Softening Agent, Reactive/direct/or vat or sulphur dyes and Optical-whitening agent. However, the latest amendments made in this case submitted by the firm have been taken on record. The Committee felt that without justification and specification in respect of import item no. 2 to 5, it is not possible to allow the same. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

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| Case No. 273                                                                                                                                  | M/s Texport Syndicate (India) Ltd., Mumbai |
| NC21/09 dt. 21.08.2008                                                                                                                        | F.NO.1/84/162/1027/AM08 -DES-V             |
| Ratification of input output norms in respect of Advance Authorization No. 0310441360 dt. 30.08.2007– under Para 4.7 of HBP (Vol1) 2004-2009. |                                            |

Decision: The Committee considered the case as per agenda and relevant file of this case was handed over to the representative of DC (MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 18.09.2008.

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|-------------------------------------------------------------------------------|------------------------------|
| Case No. 274                                                                  | M/s Chelsea Mills, New Delhi |
| NC21/09 dt. 21.08.2008                                                        | F.NO.1/84/50/233/AM07 -DES-V |
| Request for amendment in Advance Authorization No. 0510188726 dt. 17.08.2006. |                              |

Decision: The Committee considered the case as per agenda alongwith relevant papers and in consultation with the

representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2520/07/EP.II dated 24.12.2007 by allowing cotton/spandex stretch denim fabrics against each of the three export products @ 1.733 Sq mtrs./Pc in partial modification of its earlier decision of NC.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|--------------------------------------------------------------------------------|--------------------------------|
| Case No. 275                                                                   | M/s Alpine apparels Pvt., Ltd. |
| NC21/09 dt. 21.08.2008                                                         | F.NO.1/94/180/1093/AM08 -DES-V |
| Clarification on import under leather group of SION under Target Plus License. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh I.J.Madan, an authorized representatives of the firm, who appeared for personal hearing in this case. He explained that imported yarn is converted into fabric of desired width and density and cut to size of glove and stitched with leather as inner lining. Thus, leather gloves are manufactured and exported. The technical members of the Committee observed from the sample submitted by the firm that technically it is not possible to determine the nexus between imported raw material and export product. Further, there was no technical person of the firm present in the meeting to explain the case. Hence, it was decided to reject the case.

Firm may be informed accordingly.

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|------------------------------------------------------------|-------------------------------|
| Case No. 276                                               | M/s J.K.M Overseas Pvt., Ltd. |
| NC21/09 dt. 21.08.2008                                     | F.NO.1/84/162/290/AM08 -DES-V |
| Clarification on Policy/Handbook Procedure on DEPB Scheme. |                               |

Decision: The Committee considered the case as per agenda and perused the Minutes of DEPB Committee meeting held on 30.06.2008. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting re-examined and observed that Quilts is made-ups and qualify the DEPB entry of Silk made-ups or silk including the cover & filling material is 95% or more. The filling material has to be restricted. Ordinarily, Silk being costlier material used as filler material and without which it does not give the quilting property. It was decided to refer the case to DEPB Committee for taking final decision in the matter.

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**Outside agenda case**

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|-----------------------------------------------------------------------------------------------------|------------------------------|
| Case No. 1                                                                                          | M/s Chelsea Mills, New Delhi |
| NC21/09 dt. 21.08.2008                                                                              | F.NO.1/84/50/233/AM07 -DES-V |
| Refixation of input output norms in respect in Advance Authorization No. 0510175922 dt. 07.02.2006. |                              |

Decision: The Committee considered the case as per agenda and perused the comments received from DC (MSME) vide their U.O dated 20.08.2008, to whom case was referred for their re-examination. It was observed that the size of the export items are almost same, but these items are made from different fabrics with different fabric width. As per CADs submitted by the firm, the width of 100% cotton denim fabric is 1.50 mtrs and the width of 100% cotton dyed fabric is 1.42 mtrs. and required length of garment has been considered as 0.92 mtr. The sweep is 47" and 1.33 mtr wide fabric is required for manufacture of one garment. So, when, this garment is cut from 1.5 mtr width, 17 cms fabric will remain unused and it will be wastage and when this garment is cut from 1.42 mtrs width, 09 cms fabric will remain unused and it will be wastage. So, in this case, more wastage allowance to the firm is for 1.5 mtrs width fabric. Otherwise, the Qty. of fabric may be restricted to 1.31 sq per piece for 2<sup>nd</sup> export item also. Therefore, there is difference in total Qty. allowed for both the styles in this case. In view of this, Committee decided that the Qty. allowed is adequate. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

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